

CHAPTER 2 FOOD PRODUCT STANDARDS

⁷⁷[2.16. Hemp seeds and seed products:

(1) For the purpose of these regulations, hemp seed means the hulled¹, non-viable² seeds³ obtained from *Cannabis sativa*/other indigenous *Cannabis* species. The cultivation of *Cannabis species* for the purpose of hemp seeds in India shall comply with Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 and rules made thereunder.

(2) The hemp seed, hemp seed oil and hemp seed flour shall be sold as food or used as an ingredient in a food for sale subject to conforming to the following standards:

(i) Hemp seed:

S. No	Parameters	Requirements
1.	Moisture, percent m/m, Max.	7.0
2.	Protein (N x 6.25), percent m/m, Min.	30.0
3.	Fat, per cent m/m, Min.	45.0
4.	Ash, per cent m/m, Max.	6.0
5.	Total THC ⁴ , mg/kg, Max.	5.0

(ii) Oil extracted from hemp seeds

S. No	Parameters	Requirements
1.	Free fatty acid (expressed as Oleic Acid), per cent m/m, Max.	0.50
2.	Peroxide value, mEq/kg, Max.	10.0
3.	Total THC ⁴ , mg/kg, Max.	10.0

(iii) Hemp seed flour means solid product after seeds are milled to a powder with or without extraction of oil. The flour prepared after hemp seed has been pressed to extract oil shall clearly be labelled as ‘Deoiled hemp seed flour’.

S. No	Parameters	Requirements
1.	Total THC, mg/kg, Max.	5.0

(iv) The total THC shall not exceed 0.2 mg/kg in any beverages made from hemp seeds.

(v) Any other food for sale that consists of hemp seed or seed products shall not exceed Total THC content of 5 mg/kg.

(3) The level of cannabidiol⁵ (CBD) in any food for sale consisting of hemp seed or seed products shall not exceed 75 mg/kg.

(4) Cannabinoids⁶ in any food for sale consisting of hemp seed or seed products shall only be present naturally in or on the seeds.

(5) The food for sale that consists of hemp seed or seed products shall not be labelled or otherwise presented for sale in a form which expressly or by implication suggests that the product has a psychoactive effect.

(6) The label for the food containing hemp seed or seed products for sale shall not include:

- (a) a nutrient content claim about cannabidiol; or
- (b) a health claim about cannabidiol; or
- (c) an image or representation of any part of the *Cannabis* plant (including the leaf of that plant) other than the seed; or
- (d) the words ‘cannabis’, ‘marijuana’ or words of similar meaning.

(7) The label for the food containing hemp seed or seed products for sale may include the word ‘Hemp’.

(8) No person shall manufacture, import or sale any food product containing hemp seed or seed products intended for administration to infant upto the age of 24 months.

Note:-

1. Hulled seeds mean seeds from which the outer coat or hull of seeds has been removed.
2. Non-viable seeds mean seeds that are not able to germinate.
3. Seeds include a part of a seed.
4. Total THC means the total amount of delta 9-tetrahydrocannabinol (THC) and delta 9-tetrahydrocannabinolic acid.
5. Cannabidiol (CBD) is the non-psychoactive component of *Cannabis species*.
6. Cannabinoids means any of various naturally-occurring, biologically active, chemical constituents such as cannabidiol or cannabinol of *Cannabis species* including some that possess psychoactive properties like delta 9-tetrahydrocannabinol (THC).]